

(c) The disposal price of shops is worked out so as to ensure that there is not loss to the DDA.

(d) There is no provision for renting out the shops. Dates have been fixed for auction/allotment of shops under 13 schemes.

(e) In 17 markets, only one shop remains to be allotted. In addition, there are 79 markets where more than one shops remains to be allotted.

(f) There is no such proposal at present.

(g) Question does not arise.

[*Translation*]

**Shifting Of Jhuggis from Motia Khan,
Delhi**

6313. SHRI ARVIND NETAM: Will the Minister of URBAN DEPARTMENT be pleased to state:

(a) whether the Government propose to shift the jhuggis from Motia Khan, New Delhi to some other place; and

(b) if so, the proposed location where these jhuggis are to be shifted and the time by which these are likely to be shifted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir

(b) The eligible quarters are likely to be shifted by the end of 1992. The location where the jhuggi dwellers will be shifted depends upon the availability of alternative land.

[*English*]

**Decision to 'Gherao' of Assistant
Commissioner Kendriya Vidyalaya,
Lucknow**

6314. DR. SUDHIR RAY:
SHRI RAM VILAS PASWAN;
SHRI HARI KISHORE SINGH;
SHRI CHANDRA JEET
YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Lucknow regional unit of All India Kendriya Vidyalaya Teachers' Association have announced their decision to 'Gherao' the Kendriya Vidyalayas Assistant Commissioner, Lucknow and from September 9, 1991 to press their demands:

(b) if so, the details of their demands; and

(c) the stand of the Kendriya Vidyalaya Sangathan on each of the demands?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Yes, sir.

The details of the demands are :-

- 1) Confirmation of various categories of teachers/employees appointed upto 30.4.1988.
- 2) Grant of Senior scale and Efficiency Bar.
- 3) Disciplinary action against the Principals for harassing the Employees.